

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. No.**  
~~10000~~ 481 of 1993.

**DATE OF DECISION** 06-09-1993.

Shri J.S.Sheth Petitioner

Shri B.T.Rao. Advocate for the Petitioner(s)

Versus

Union of India and Others. Respondent

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. ~~XXX.~~ R.C.Bhatt : Member (J)

The Hon'ble Mr. ~~XXX.~~ R.R.Kolhatkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri J.S.Sheth  
Pharmacist  
P & T Dispensary  
Harney Road,  
Vadodara.

...Applicant.

( Advocate : Mr.B.T.Rao )

Versus

1. Union of India  
(Notice to be served through  
the Secretary,  
Post and Telegraph,  
New Delhi.)
2. The Postmaster General,  
Baroda Region (H.O.),  
Baroda.
3. The Assistant Director  
Postal Services,  
Baroda Region,  
Baroda.

...Respondents.

ORAL JUDGMENT

O.A.NO. 481 OF 1993.

Dated: 06/09/1993.

Per : Hon'ble Mr.R.C.Bhatt : Member (J)

This application is filed by the applicant under Section-19 of the Administrative Tribunals Act, 1985, After some argumentation, the learned advocate for the applicant wants to withdraw this application for <sup>exhausting</sup> existing the remedy under Rule-#23 of the C.C.S., C.G.A. Rules. Permission to withdraw this matter granted. If the appeal is filed by the applicant, the appellate authority may consider it

...3..

without raising the question of delay in filing the appeal and may also dispose of the appeal within three months. The application is disposed of accordingly. No order as to costs.

*M.R.Kolhatkar*

( M.R.Kolhatkar )  
Member (A)

*R.C.Bhatt*

( R.C.Bhatt )  
Member (J)

AIT

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD.

Application No. 071A81/93 of 199  
Transfer Application No.    Old writ Pet. No.

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is ift for consignment to the Record Room (Decided).

Dated : 5-10-93

Countersigned : *Franklin* *10/10/93*

gr Section Officer/Court Officer

Sign. of the Dealing Assistant.

5-10-93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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**CAUSE TITLE**

05/481/93

OF 19

NAMES OF THE PARTIES

T.S. Sleeth

## VERSUS

21.0. I & others

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